

**Notice under the Indian Divorce Act to appear and answer. (Rule 809)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

In the matter of the Indian Divorce Act, 1869.

..... PLAINTIFF.

versus

..... RESPONDENT.

To

Whereas the petitioner abovenamed has instituted a suit against you, as set out in the petition herein, whereof the following is a concise statement, viz:-

Take notice that you are hereby required to file in this Court an appearance in person or a vakalatnama within fourteen days from the service of this notice upon you and to file your answer to the charges in the petition within fourteen days after filing your appearance in person or a vakalatnama;

And whereas this suit will be placed on board for hearing the final disposal on the ..... day of ..... 19 ;

You are hereby required to appear in this Court on the ..... day of ..... 19 at 11 O'clock in the forenoon either in person or by an Advocate entitled to practice in this Court and able to answer all material questions relating to the suit or who shall be accompanied by some other person able to answer all such questions;

And take notice that in default of your appearance either in person or by an Advocate on the day before mentioned, the suit will be heard and determined in your absence.

Witness ....., Chief Justice at Bombay aforesaid.  
this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for .....

---

Note.—A copy of the petition will be furnished to the Respondent or the Correspondent by the petitioner or his Advocate on demand.